

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3695**

TO BE ANSWERED ON THE 16th JULY, 2019/ ASHADHA 25, 1941 (SAKA)

MODEL PRISON MANUAL 2016

3695. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry of Home Affairs (MHA) had issued an advisory dated 4th May, 2017 asking all the States and UTs to implement the Model Prison Manual 2016 and if so, the details thereof;

(b) whether any steps have been taken to monitor or study the implementation of Model Prison Manual 2016 after this advisory was issued and if so, the details thereof;

(c) whether the Government has any plans to set up a National Commission for Prisons as recommended in the Mulla Committee report and or any other nodal/central level agency for monitoring prisons in the country; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a): Yes Sir. The Ministry of Home Affairs (MHA) vide letter dated May 4, 2017 had advised all States and UTs to revise their existing Prison Manuals by adopting the provisions of Model Prison Manual, 2016 circulated by MHA in May 2016.

(b): 'Prisons' and 'persons detained therein' are State subjects as per Entry 4 of List II of Seventh Schedule to the Constitution of India. However, the MHA has taken up the matter of implementation of the Model Prison Manual with the States and UTs through letters dated 11.8.2017 and 1.3.2018.

(c) & (d): No such proposal is under consideration of the Government at present.
